

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

OA No. 1330/2024

Narender Sirohi

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

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29.07.2025  
New Delhi

Filed by

Rahul Khurana Adv  
Counsel for HSPCB  
9811894060

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REPLY ON BEHALF OF FOREST DEPARTMENT, HARYANA  
(RESPONDENT NO. 7)

**MOST RESPECTFULLY SHOWETH:**

1. That present original application has been filed raising issue of encroachment by on green belt by Respondent No.8 to 44 which are the Wine/Liquor shops & Taverns (Ahata/Drinking Place), at various places in Faridabad. The applicant has also raised other issues which relates to various other authorities.
2. That as per the list provided by the Applicant, 04 out of the 38 respondents—specifically those listed at Sr. Nos. 32, 39, 40, 41, located under the jurisdiction of the Forest Department and rest of other units falls outside jurisdiction of Forest Department. It is submitted that only four wine/liquor shops and Taverns (Ahata/Drinking Places) i.e. Discovery Wine and EL DORADO respondent no. 32, Jungal Fowl shop/ respondent no. 39, MVN Police Naka shop/respondent no. 40, Faridabad Gurugram road shop/respondent no. 41 are established on the notified forest land.
3. It is submitted that in the District Faridabad, wine/liquor shops and Taverns (Ahata/Drinking Places) are allotted by the office of Commissioner Excise and Taxation Department, there is no role of Forest Department in the allotment process, except issuing NOC, if so required, in the area of land that falls within the jurisdiction of Forest Department Faridabad. In the present application no NOC

and permission has been ever given to respondent no. 8 to 44 for opening wine/liquor shops and Taverns (Ahata/Drinking Places) on green belt as mentioned in the present application. No permission/NOC has been given by the answering respondent to establish these wine shops and thereafter answering respondent has issued show cause notice to wine shops owner to remove the wine/liquor shops and Taverns (Ahata/Drinking Places) from the notified forest land and has lodged Forest Offence reports.

4. That, out of 38 given locations, only 04 locations are located under jurisdiction of Forest Department and action taken against these locations is as under.

S. No.	Name of Village	Type of Forest	Resp. No	Owner of land as per Revenue	Ownerhip	FOR Number	Notice to wine Shop owner
1	Bhatola	Protected Forest	32	Irrigation Dept	Irrigation Dept	015/0449 dated 23-07-2025	1799 dated 17-01-2025
2	Lakarpur	PLPA sec 4	39	Haryana Tourism	Haryana Tourism	040/0453 dated 19-06-2023	1800 dated 17-01-2025
3	Mewla-Maharajpur	PLPA sec 4	40	Shamlat	Vishal bhadana s/o Vijay bhadana R/o village anangpur	039/0453 Dated 19-07-2022	1801 dated 17-01-2025
4	Manger	PLPA sec 4	41	Ajay s/o Badle ram	Ajay s/o Badle ram	020/0457 dated 21-07-2025	1798 dated 17-01-2025

V.K. Singh

Reply to these SCNs have not been received from Noticees. However, in respect of structures falling on land belonging to department(s), issue of requisite action is being taken up with concerned land owning department. Apart from it, action has been initiated against structures on private land and demolition/removal shall be completed within four weeks. Although, answering respondent is taking the issue with Excise Department to cancel the permission/licence of to these four

respondent units falling on the land of forest status, if this Hon'ble Tribunal deems fit, may issue direction to Excise Department, Haryana to review its permission/license issued to these four respondent units.

  
Deputy Conservator of Forests,  
Faridabad

Date: 29.07.2025  
Place: Faridabad

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No. 1330 of 2024**

**IN THE MATTER OF:**

Narender Sirohi

..... Petitioner

Versus

State of Haryana & Others

..... Respondents

**AFFIDAVIT**

I, Vipin Kumar Singh, Deputy Conservator of Forests, Faridabad, do hereby solemnly affirm and state as under: -

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.
3. That Annexures are true copy of their originals.

*V. K Singh*  
Deponent

**Verification:**

Verified at Faridabad on 29th day of July, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

*V. K Singh*  
Deponent

I know the Deponent, Executant and has signed/Thumb Marked/L.T./R.T./ in my presence

**ATTESTED AS IDENTIFIED**

**NOTARY  
Faridabad (Haryana)**

29 JUL 2025

Register Entry No. 1063  
 Dated 29/07/2025

